

IN THE MATTER OF:

 V_S

Raasi Refractories Ltd ...Corporate Debtor

C O R A M:-

DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)
SH. VEERA BRAHMA RAO AREKAPUDI, HON'BLE MEMBER (TECHNICAL)

ORDER

IA(IBC)201/2022:- Heard the Interim Resolution Professional Mr. Sivarami Reddy Rajula. Perused the record. Subsequent to the order of the Tribunal ordering Corporate Insolvency Resolution Process (CIRP) against the corporate debtor, the operational creditor had settled the dispute with the corporate debtor and Form A has been filed by Resolution Professional. In view of the same, the present application is allowed and leave is granted for withdrawal of the CP(IB)No.441/9/HDB/2020. Consequently, the Corporate Insolvency Resolution Process(CIRP) ordered against the corporate debtor stands withdrawn forthwith and the corporate debtor is at liberty to function on its own through its Directors. **Accordingly, this IA(IBC)201/2022 is allowed.**


MEMBER (T)

Srinivas

MEMBER (J)